



2026:AHC:21957

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 390 of 2026

Dassa

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Suresh Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. This writ petition has been filed, inter alia, seeking the following relief:

"i) Issue a writ, order or direction in the nature of mandamus commanding the authorities concerned to implement the order dated 05.06.1989 passed by Assistant Consolidation Officer in Case no. 1207 Chak no. 1435, Gata no. 4364.

ii) Issue a writ, order or direction in the nature of mandamus directing the District Magistrate Banda, District Banda (respondent no. 2) to decide the representation of the petitioner dated 05.12.2025 (Annexure no. 4) and mutate the name of petitioner and his heirs in the revenue records."

2. Grievance of the petitioner is that the State authorities are not giving effect to the order dated 05.06.1989 passed by Assistant Consolidation Officer under the provisions of law as enunciated under Section 6(2) of U.P. Consolidation of Holdings Act.

3. It is submitted that unit/village in question has been de-notified under Section 6(1) of U.P.C.H. Act. Before cancellation of the consolidation operation under Section 6(1) of U.P.C.H. Act, order dated 05.06.1989 passed by the Assistant Consolidation Officer has attained finality inasmuch as same has not been challenged before any competent court by any party. Therefore, State authorities are under legal obligation to implement the said order in land record in pursuance of the provisions of law as enunciated under Section 6(2) of U.P.C.H. Act.

4. Learned Standing Counsel has contended that the grievance of the petitioner can more appropriately be redressed by the Deputy Director of

Consolidation, who may be directed to decide the fresh representation, to be moved by the petitioner showing his grievance, within a stipulated period as fixed by this Court.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this court deems it appropriate to finally dispose of the present writ petition, without considering the merits of the case, with liberty to the petitioner to file a fresh representation before District Magistrate/District Deputy Director of Consolidation (respondent no.2) with respect to his grievances, as mentioned in the present writ petition, within a period of two weeks from today along with a certified copy of this order and self attested copy of the present writ petition, who shall, either himself or through the authority competent, as required under the law, consider and decide the same in accordance with law expeditiously, preferably, within a period of three months thereafter, if there is no any other legal impediment.

6. With the aforesaid observation, present writ petition is disposed of.

February 2, 2026

vkg

(Dinesh Pathak,J.)